

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1266

ANSWERED ON:03.03.2015

HUMAN TRAFFICKING

Gandhi Shri Dilip Kumar Mansukhlal;Singh Shri Sunil Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases of kidnapping and human trafficking reported during the last three years and the current year, Statewise;
- (b) whether any survey has been made on the cases of human trafficking in the country;
- (c) if so, the details and outcome thereof;
- (d) whether there is any connection between the cases of kidnapping and human trafficking;
- (e) if so, the details thereof; and
- (f) the measures taken by the Government to check human trafficking in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): As per information received from the National Crime Records Bureau (NCRB), details of the cases registered under the head kidnapping & abduction and under the head human trafficking for the year 2011 to 2013 are given at Annexure-I and Annexure-II respectively. The State/UT wise cases registered under kidnapping & abduction and human trafficking during 2014 is given at Annexure-III.

(b) & (c): No comprehensive countrywide survey has been done by this Ministry.

(d) & (e): As per the comprehensive definition of trafficking of persons under the Section 370 of IPC inserted under the Criminal Law (Amendment) Act, 2013, abduction of persons for the purpose of exploitation constitutes a trafficking offence. Details of cases registered under the head kidnapping & abduction and under the head human trafficking for the year 2011 to 2013 and 2014 are placed at Annexure-I, II and III.

(f): The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-

(i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.

(ii) Establishment of Anti Human Trafficking Units(AHTUs) in 225 districts of the country.

(iii) Issued comprehensive Advisories on Human Trafficking (available at <http://stophumantrafficking-mha.nic.in/forms/Sublink1.aspx?lid=92>).

(iv) Organized quarterly meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts taken to combat Human Trafficking.

(v) The Ministry of Women and Child Development constituted a Central Advisory Committee (CAC) under the Chairpersonship of Secretary, MWCD, the Government of India to advise on the issues relating to trafficking.

(vi) The Ministry of Women and Child Development is implementing Ujjawala – A comprehensive Scheme for Prevention of Trafficking and Rescue, Rehabilitation, Re-integration and Repatriation of Victims of Trafficking.